यदि नहीं बनाई गई है तो किस प्रकार आप निरक्षरता का नामो-निशान मिटाना चाहते हैं?

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डा. मुरली मनोहर जोशी : सभापति जी, दो योजनाओं का उल्लेख बजट के अंदर ही किया जा चुका है। एक तो यह है कि बी.ए. तक महिलाओं की शिक्षा निःशुक्ल करने की घोषणा की गई है और उसके लिए निश्चित राशि बजट में रखी गई है। इसी तरह से एक नेशनल री-कंस्ट्रक्शन कौर बनाने की भी घोषणा बजट में की गई है जिसके लिए एक निश्चित राशि रखी गई है। अभी हाल ही में राज्यों के यवा कार्यक्रमों के राज्य मंत्रियों की बैठक की गई थी, जिसमें पायलट प्रोजैक्टस वे अपने-अपने राज्यों के अदंर बनाएं और उसमें अधिकाशं युवकों को शिक्षा के प्रचार-प्रसार कार्यक्रम में लगाया जाए। अनेक राज्यों से इस बारे में विचार हो रहा है और वहां ऐसी योजनाएं चल रही है कि जिसमें स्वयं सेवी लोग गांवों में जाकर और ऐसे वंचित क्षेत्रों में जाकर शिक्षा के कार्य को करें। इस मामले में अगर कोई और भी उपयोगी सुझाव सरकार को सदन के किसी भी सदस्य के द्वारा दिए जायेगे तो सरकार उनको अमल में लाने की पूरी सहानुभूति से विचार करेगी।

MR. CHAIRMAN: Question Hour is over.

WRITTEN ANSWERS TO STARRED QUESTIONS

Norms Prescribed for Clearance under CRZ

*344 SHRI ANANTRAY DEVSHANKER DAVE: SHRI CHIMANBHAI HARIBHAI SHUKLA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the norms prescribed for clearance under CRZ and approval for forest conservation by the Ministry;
- (b) the number of clearances and approvals given as on date in the district of Kutch to set up industries;
- (c) whether his Ministry has rejected the application of Sanghi Industries Limited for the construction of jetty in Kutch under said prescribed norms;

- (d) if so, the reasons therefor;
- (e) whether his Ministry has reviewed the application on the orders of Hon'ble High Court of Gujarat; and
- (f) if so, by when the clearance and approvals shall be given to the said company?

MINISTER OF ENVIRON-MENT AND FORESTS (SHRI SURESH PRABHU): (a) The Coastal Regulation Zone (CRZ) Notification, dated 19th February. 1991 (as amended from time to regulates a number of activities to ensure sustainable dcvclop-l ment in the coastal areas. While setting up of new industries and expansion of existing industries except those directly related to waterfront or directly needing foreshore facilities is prohibited, opcrational construction for ports, harbours and jetties, laying of pipelines for oil, gas, sea water for cooling purposes and construction of beach resorts in certain designated areas, etc.. are permissible activities, with prior approval from the competent authority. While approving the permissible activities, their impact on environment is taken into consideration.

For diversion of forest land for any nonforestry purpose, prior approval of the Government of India is required Approval is accorded to the proposal after dciaiied scrutiny as per guidelines framed under the Forest (Consvervation) Act, 1980 including ascertaining that the requirement of forest area is site specific and bare minimum.

(b) No clearance for. diversion of forest land has been approved in District Kutch to set up industries. However, environmental clearance has been given to set up LPG storage facilities and Diammonium Phosphate Plant. Exemption under the

Environment Impact Assessment (EIA) Notification was granted to M/s. Sanghi Industries Limited for setting up their 2.6 million tonne per annum cement plant in Kutch District since work on the project had already commenced before the date of Notification.

(c) and (d) Yes, Sir. It was concluded that it would not be correct to grant environmental clearance until the Government of Gujarat determines the carrying capacity of the region, evolves an appropriate system of monitoring and other safeguards suggested by the experts are taken.

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(e) and (f) Yes, Sir. As directed by the Hon'ble High Court of Gujarat, the application is being reconsidered. To help the Ministry in arriving at the correct decision, an Expert Committee under the chairmanship of Justice Y.V. Chan-drachud, former Chief Justice of India was constituted and the Committee has since submitted its report. A decision on this will be taken shortly.

Support envisaged for BIL and SSPL to meet working capital requirement

*345. SHRI DIPANKAR MUKHERJEE: SHRI NILOTPAL BASU:

Will the Minister of CHEMICALS AND FERTILIZRS be pleased to refer to the answer to part (d) of Starred Question 42 given in the Rajya Sabha on 29th May, 1998 and state:

- (a) the actual support envisaged in 1998-99 to enable BIL and SSPL to meet their working capital requirements and critical capital expenditure as assured one page (7) of the aforesaid reply;
- (b) whether efforts to streamline the operation of loss-making undertakings (page-9 of the reply) include replacement of primary, reformer in Durgapur unit of HFC;
- (c) if not, the reasons therefor and the remedial measures taken by Government to improve its performance after the suspension of operation on 24th June, 1997?

THE MINISTER OF CHEMICAL AND FERTILIZERS (SHRI SURJIT SINGH BARNALA): (a) The Budget provision for the year 1998-99 for BIL and SSPL has been proposed as follows:

to Starred Questions

Rs/Crore

	Plan	Non-Plan
BIL	1.00	1.00
SSPL	1.00	1.00

(b) and (c) Due to resource constraints, it has not been possible to allocate the budgetary support required by HFC for undertaking the capital investment for renovation of critical equipments, including replacement of primary reformer top, at Durgapur Unit. The decision with regard to further capital investment for improving the performance of Durgapur Unit will be possible only in the context of the rehabilitation scheme for HFC, which is to be submitted to the Board for industrial and Financial Reconstruction.

Growth in fertilizer production

*346. SHRI DILIP SINGH JUDEV: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the overall growth in fertilizer production during 1994-95, 1995-96, 1996-97 and 1997-98 especially of urea in the public sector units;
- (b) whether there has been sharp shortfall in the context of urea production in the public sector units;
- (c) the action proposed to improve the quality in urea production and restructuring technology especially for fertilizer sector; and
 - (d) if not, the reasons therefor?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI SURJIT SINGH BARNALA): (a) and (b) During the last three years, the production of